

Joint Ventures of KRIBHCO, IFFCO and RCF Outside India

335. SHRI DIPANKAR MUKHERJEE:

SHRI MD. SALIM:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the proposed joint ventures of KRIBHCO, IFFCO and RCF outside India; and

(b) what would be the financial involvement for each project?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FAL-EIRO): (a) Basic Memoranda of Understanding to set up joint venture nitrogenous fertilized projects in Oman and Iran have been signed between the Government of India on one hand and the Sultanate of Oman and the Qeshm Free Area Authority of Iran on the other respectively. In the first project KRIBHCO and RCF would be the Indian partners and in the second KRIBHCO and IFFCO would take part.

(b) No such details have been finalised.

Leasing of Penicillin 'G' Production Facilities of HAL to MAX-GB

336. SHRI H. HANUMANTHAPPA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is leasing Penicillin G production facilities of HAL to Max-GB;

(b) what are the details of offers of other companies received by Government and how do all the offers compare in terms of money and technological inputs;

(c) on what basis the offer of M/s Max-G. B. have been accepted;

(d) whether it is a fact that other companies made better offers, if so, the details thereof; and

(e) the reasons for which the recommendations of the committee headed by Mr. Rawal and Dr. Gnosh were not accepted and what are the details of their recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FAL-EIRO): (a) to (e) A Memorandum of Understanding (MOU) has been entered into between Hindustan Antibiotics Limited and Max-GB for technology upgradation in the Penicillin Plant of Hindustan Antibiotics Ltd. through a joint venture collaboration. This is subject to final approval of the Government which has not yet been given. The decision of the Government will be taken only after considering all aspects and relevant material.

Price control of drugs

337. SHRI H. HANUMANTHAPPA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that 31st March, 1990 has been kept as a cut off date for identifying drugs for price control on the basis of turnover;

(b) whether it is also a fact that the drugs which achieved turn-over of more than Rs. 5 crores after 1989-90 and newer drugs introduced thereafter would be outside price control for the time being;

(c) why drugs are not being identified for price control on the basis of turnover as on the 31st March, 1994;

(d) whether it is a fact that the Ministry is helping trans-national corporations to harm and squeeze out the Indian drug industry; and

(e) what is the source of sales turn-over and what is the thinking of Government in regard to monopoly drugs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FAL-EIRO): (a) to (e) The Review of Drug